

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB)-407 (ND)/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
07.12.2017**

NAME OF THE COMPANY: Sh. Mahesh Arya & Vs. M/s Max Mall Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 7 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	For the Petitioner:	Mr. Neeraj Gulati, Advocate Mr. Harish Khurana, PCS		
	For the Respondent:	Rit Arora, Advocate		

ORDER

Request for an adjournment is being made by the Ld. Counsel for the Respondent on the grounds that a compromise has been arrived at. The same is not been confirmed by the petitioner. In view of the same re-notify this case on 8th December, 2017 for further proceedings.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)